

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

**Un Numbered CP
AND
Un Numbered CP in IA(CA) 46/2023
Rule 11 of NCLT Rules**

IN THE MATTER OF:

Mr. Maroju Sridhar Rao

...Petitioner

AND

MJR Real Estates Pvt Ltd & Others

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(CA) 46/2023

Learned Counsel Ms Bhavani, for petitioner present physically.

It is found that there is no service of notice on the respondents, despite the direction of this Tribunal. If the petitioner fails to take notice to the respondents through registered/speed post and also by way of e-mail within 3 days from today, lest this IA stands dismissed. Counter if any be filed by 11.07.2024.

Matter adjourned to 11.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)